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(5) (7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 300 of 1992.

Date of decision : December 3, 1993.

Banabehari Das and another ...

Applicants.

Versus

Union of India and others ...

Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

(K. P. ACHARYA)
VICE-CHAIRMAN.

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For the applicants ...

M/s. J. N. Jethi,
S. N. Sharma, Advocates.

For the respondents ...

Mr. Akhyaya Kumar Misra,
Addl. Standing Counsel (Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K. P. ACHARYA, V.C. In this application under section 19 of the Administrative Tribunals Act, 1985, the applicants pray for a direction to Respondents 2 and 3 to allow the applicants to continue in the posts Junior Accounts Officers

2. Shortly stated, the case of the applicants (two in number) is that they have questioned the illegality of the appointment of general candidates against reserved quota without obtaining orders for de-reservation and terminating the orders of appointment of the present applicants who belong to the reserved community.

3. We have heard Mr. J. N. Jethi, learned counsel for the applicants and Mr. Akhyaya Kumar Misra, learned Addl.

Standing Counsel(Central) for the respondents. Mr.Jethi has instructions from his clients that they want to withdraw this application as they do not want to pursue the case any further. Hence, the applicants are allowed to withdraw the application. No costs.

MEMBER (ADMINISTRATIVE)

VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
December 3, 1993/Sarangi.

